GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF HIGHER EDUCATION

LOK SABHA UNSTARRED QUESTION NO. 1851 TO BE ANSWERED ON 28.11.2016

Setting up of Deemed Universities

1851. SHRI RAM CHARITRA NISHAD:

Will the Minister of **HUMAN RESOURCE DEVELOPMENT** be pleased to state:

(a) whether it is a fact that to set up a deemed university de novo, the promoters would have to give a letter of Intent; and

(b) if so, the details thereof; including the time-limit prescribed to set up such Universities?

ANSWER MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. MAHENDRA NATH PANDEY)

(a) & (b): Yes, Madam. As per University Grants Commission (UGC) (Institutions Deemed to be Universities) Regulations, 2016, an institution seeking Deemed to be University status can submit its application under two categories viz. General Category and De-Novo Category. The institutions devoted to/ intend to devote to providing knowledge in unique and emerging areas not being pursued by existing institutions are eligible to fall under De-Novo category. As per the UGC Regulations, 2016, Letter of Intent (LOI) can be issued to an institution seeking Deemed to be University status under De-Novo Category which is yet to be established. LOI is given for a period of three years within which the institution is to fulfil the conditions mentioned in the LOI. The notification for Deemed to be University status is issued only after fulfilling the conditions mentioned in LOI. The details are mentioned in the UGC (Institutions Deemed to be Universities) Regulations, 2016 which is available on the website of UGC at <u>www.ugc.ac.in</u>
